



## **The Indian Penal Code (Punjab Amendment) Act, 2010**

Act 31 of 2014

### **Keyword(s):**

Amendment of Central Act 45 of 1860

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**PART I**

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

**NOTIFICATION**

The 5th November, 2014

**No.33-Leg./2014.**-The following Act of the Legislature of the State of Punjab received the assent of the President of India on the 12th Day of September, 2014, is hereby published for general information:-

**THE INDIAN PENAL CODE (PUNJAB AMENDMENT) ACT, 2010**

**(Punjab Act No. 31 of 2014)**

AN

ACT

*further to amend the Indian Penal Code, 1860, in its application to the State of Punjab.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-first Year of the Republic of India, as follows:-

**1.** (1) This Act may be called the Indian Penal Code (Punjab Amendment) Act, 2010. Short title and commencement.

(2) It shall come into force at once.

**2.** In the Indian Penal Code, 1860, in its application to the State of Punjab, after section 379, the following sections shall be inserted, namely:- Insertion of sections 379-A and 379-B in Central Act 45 of 1860.

“379-A. Whoever, with the intention to commit theft, suddenly or quickly or forcibly seizes or secures or grabs or takes away from any person or from his possession any moveable property, and makes or attempts to make escape with such property, is said to commit snatching.

379-B. (1) Whoever, commits snatching, shall be punished with imprisonment for a term, which shall not be less than five years, but which may extend to ten years and shall also be liable to fine of rupees ten thousand.

(2) If in order to the committing of snatching, or in committing the snatching, the offender causes hurt, or wrongful restraint or fear of hurt or after committing the offence of snatching, causes hurt or wrongful restraint or fear of hurt in order to effect his escape, shall be punished with imprisonment for a term, which shall not be less than ten years and shall also be liable to fine of rupees ten thousand.”.

**H.P.S. MAHAL,**  
Secretary to Government of Punjab,  
Department of Legal and Legislative Affairs.